

S/3. RA 060/00132/2014 & MA 060/01545/2014 IN O.A. No.  
060/00042/2014

(Bimla Devi Vs. U.O.I)

13.03.2015

Present: Sh. Manish Dadwal, proxy counsel for the applicant.

1. The present Review Application has been filed seeking review of the order dated 15.09.2014 passed in OA No. 060/00042/2014.
2. We have heard learned proxy counsel for the review applicant and gone through the pleadings as available on record.
3. We find that the learned proxy counsel for the applicant has failed to point out any mistake in the order. The plea taken by him does not fall within the limited scope of review under Order XLVII, Rule 1 of the Code of Civil Procedure, 1908 read with the provisions of Section 22(3) 1 (f) of the Administrative Tribunals Act, 1985. We cannot sit as appellate authority over the orders passed earlier by a Co-ordinate Bench. What we can do is only to correct or rectify a mistake, if same is apparent on the face of the record. The Hon'ble Apex Court in the case of **Inderchand Jain (dead) through LRs Versus Moti Lal (dead)** through LRs (2009. (14) S.C.C. page 663) has held that "*such an application for review would be maintainable not only upon discovery of a new and important piece of evidence or when*

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*there exists an error apparent on the face of the record but also if the same is necessitated on account of some mistake or for any other sufficient reason". As such no review of the order in question is required.*

4. In view thereof, the present Review Application is dismissed.

**(RAJWANT SANDHU)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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